



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 25th September, 2019

SRO:- 547 Whereas, on 06-01-2019 Police Station Vilgam received an information to the effect that during Naka Checking Police Party apprehended a person in suspicious circumstances who on questioning disclosed his name as Tariq Ahmad Sheikh S/O Ab.Gani Sheikh R/o Village Peer Mohallah Karalpora Kupwara. During his search 01 Pistol , 01 Pistol Magazine, 09 rounds of Pistol, 01 Mobile phone and Rupees 5420/= were recovered from his possession. He further disclosed that he is working as an OGW of HM Militant outfit and supports the said Militant outfit in carrying out terrorist activities; and

2. Whereas, a case FIR No. 02 of 2019 U/S 7/25 A.Act,13,38,39 ULA(P) Act of 1967, was registered at Police Station Vilgam and investigation was taken up;and

3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused person under section 7/25 A.Act and 13,38 & 39 of the Unlawful Activities (Prevention) Act 1967;and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section

(2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Tariq Ahmad Sheikh S/o Ab. Gani Sheikh R/o Peer Mohalla Karalpura Kupwara for the commission of offences punishable U/S 13,38 & 39 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.02/2019 of P/S Vilgam.

By order of Government of Jammu and Kashmir.

Sd/-

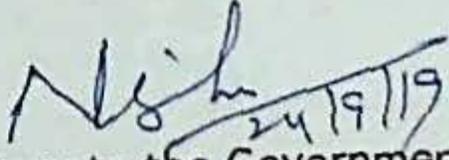
Principal Secretary to the Government
Home Department

Dated: 25.09.2019

No. Home/Pros/84/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc/02/S/2019/29271-73 dated 20/05/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


24/9/19
Under Secretary to the Government
Home Department